

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 332 of 2018

IN THE MATTER OF:

Sharda Motor Industries Ltd.

...Appellant

Vs

Rohit Relan & Ors.

...Respondents

Present:

For Appellant: Present but appearance not marked.

**For Respondents: Ms. Smarika Singh and Ms. Shreya Sircar,
Advocates**

With

Company Appeal (AT) No. 378 of 2018

IN THE MATTER OF:

Rohit Relan & Ors.

...Appellants

Vs

Sharda Motor Industries Ltd. & Ors.

...Respondents

Present:

**For Appellants: Ms. Smarika Singh and Ms. Shreya Sircar,
Advocates**

For Respondents: Present but appearance not marked.

ORDER

05.07.2019: It is informed that parties were negotiating for settlement and it is probable that the terms of settlement may have been finalized. Therefore, at the request of learned counsel for the parties, matter is adjourned.

They will file additional affidavit enclosing copy of terms of settlement, if any reached between the parties, before the next date.

Post these appeals 'for orders' on **16th July, 2019 at 2:00 PM.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc